

ITEM NO.36

COURT NO.11  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION PIL-W

Writ Petition(s)(Civil) No(s).386/2024

SYED AHAMED BASHA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 134515/2024 - STAY APPLICATION)

Date : 21-06-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
(VACATION BENCH)

For Petitioner(s) Mr. Mohd Parvez Dabas, Adv.  
Mr. Uzmi Jameel Husain, Adv.  
Mr. Nadeem Qureshi, Adv.  
Mr. Puvali Singh, Adv.  
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioner prays for and is granted permission to withdraw this petition with liberty to file a fresh petition assailing the correctness of the judgment of the Bombay High Court on the issue.
2. The writ petition is dismissed as withdrawn with liberty as aforesaid.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR